

DIVISION BENCH  
COURT - I

**P-110**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/251(KB)2023  
IA(I.B.C)/345(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	ASSETS CARE & RECONSTRUCTION ENTERPRISE LIMITED VS ROHIT PATNI PERSONAL GUARANTOR OF ANKIT METAL AND POWER LTD
UNDER SECTION	SECTION 95(1)

**Appearance(via video conference/physically)**

For Applicant

Ms. Kiran Sharma, Adv.  
Mr. Soorjya Ganguli, Adv.

For RP

Mr. Sidhartha Sharma, Adv.  
Mr. Rishav Dutt, Adv.  
Mr. A. Kataruka, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Despite last and final opportunity of one week was granted to the Personal Guarantor on the last date on 14.03.2024 reply affidavit has not been filed.
3. Ld. Counsel appearing for Personal Guarantor states that reply affidavit will be filed within two days. In the interest of justice time to file reply is extended by two days subject to payment of Rs. 5,000/- as the cost to be deposited in Calcutta High Court Advocates' Clerks Philanthropic Trust.
4. Post this matter on **21.06.2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**